



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 13th of November, 2016

SRO-361 - Whereas, the Government has issued notifications from time to time authorizing exemption from payment of sales tax for the Industrial sector in the State; and

Whereas, the said notifications have remained loaded with conditionalities which have led to non-compliance of various technical requirements by the entrepreneurs; and

Whereas, the Assessing Authorities have in accordance with the provisions of the Jammu and Kashmir General Sales Tax Act, 1962 raised demands on account of tax, interest and penalty notwithstanding the clear intention of the Government to provide the incentive of tax exemption to such units; and

Whereas, the fourth proviso to section 25-D of the Jammu and Kashmir General Sales Tax Act, 1962, provides that the Government may in the interest of the industrial development of the State condone the default committed by any dealer operating an industrial unit with regard to any condition or grant extension of time for fulfillment of such condition(s) as specified in the notifications issued in this behalf from time to time; and

Whereas, the Government considered the issue in the said backdrop and resolved to formulate a scheme aiming of condoning the defaults of compliance of technical nature stipulated in the relevant notifications by giving the unit holders an opportunity to make good the deficiencies within a specified time frame upto accounting year 2004-2005 and subject to such conditions as are expedient for the purpose;

Now, therefore in exercise of the powers conferred by the fourth proviso to section 25-D of the Jammu and Kashmir General Sales Tax Act, 1962, the Government hereby orders that:

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13/11/2016

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13/11/16

